| State | | For | the | year | 1980-81 |
|-------|----------------|-------|------|--------|-----------|
| 8. | Karnataka | | | | 98.91 |
| 9. | Kerala | | | | 59,12 |
| 10. | Madhya Prade | sh | | | 403.90 |
| 11. | Maharashtra | | | | 512,86 |
| 12. | Orissa | | | | 110.62 |
| 13.` | Punjab | | | | 56,12 |
| 14. | Rajasthan | | | • | 23.94 |
| 15. | Tamilnadu | | | | 174.83 |
| 16. | Uttar Pradesh | | | | 215.62 |
| 17. | West Bengal | | | | 190.72 |
| 18. | Delhi | • | • | | 102.27 |
| 19. | Goa | - | | | 0.57 |
| 20. | Other States/U | Jnior | ı Te | rritor | ies 26.19 |
| 21. | Unallocated | | | | 36.42 |
| | • | Тота | L | • | 3010.04 |

| Tannery, | and | Footwear | Corporation | of |
|----------|-----|----------|-------------|----|
| | | India | • - | |

*67. SHRI BEKAL UTSAHI: DR. RATNAKAR PENDEY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that production at the Tannery and Footwear Corporation of India has coninuously been adversely affected during the last three years; if so, what were the reasons therefor; and

(b) what steps have been taken by Government to improve its production and functioning?

THE MINISTER OF INDUSTRY (SHRI J. YENGAL RAO): (a) No, Sir. The production of Tannery and Footwear Corporation of India has nearly doubled in 1987-88 compared to that in 1986-87.

(b) Apart from appointment of functional Directors on the Board of Tannery and Footwear Corporation of India Government have also taken steps to improve its performance by way of modernication, renewal/replacement of obsolete machinery etc. Connecting main cities with state capitals

*68. SHRIMATI RENUKA CHOWDHURY:

SHRI A. G. KULKARNI:

Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether Government have finalised any plan to provide STD facilities in varius cities of the country during 1988-89 and 1989-90.

(b) if so, what are the names of the cities of Southern States which will be covered during the same period; and

(c) by when all the main cities will be connected with the Capital of each State with STD facility?

THE MINISTER OF COMMUNICA., TIONS (SHRI BIR BAHADUR SINGH): (a) Yes, Sir.

(b) Information is given in the enclosed Statement (See below).

Statement

Names of stations of Southern States (Andhra Pradesh, Karnataka, Kerala, Pondicherry, Tamilnadu) Planned for. STD facility during 1988-90.

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ANDHRA PRADASH

Amalpuram, Amadlavalae, Akivet Chirala, Godavarikheni Gutty, Hindup Kovvur (RMY) Mancherial, Pithapuran Ponnur Puttur, Srikalahasti, Tadpatr Vuyyuru Bhadrachalam, Dharmavaram, Godval, Narsepur, Siddipet.

KARNATAKA

Arsikere Bhatkal, Gangavathi Gonikoppal, Gouribidnur, Hoskote, Kampli, Kengori Kumta Ramanagaram, Saklespur, Tiptur, Virajpet, Jamkhandi, Rabkair, Mandya KERALA

Chittur (PGT), Haripad, Kanjirapally, Karunagapally, Kolencherry, Mavelikara, Munnar, Nedumangad, Nileshwar, Ottapalam, Varkala, Vadakkancheri, Kesargod

TAMILNADU

Gummudipundi, Manapparai, Nanguneri Penruti, Ramanathapuram, Palani, Sankarnagar, Tindivanam, Vridhachalam Chennimalai Devakottai, Dharapuram Kayalpattinam, Krishnagiri, Metturdam, Tiruchendur, Yercand.

PONDICHERRY

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Unintended benefits on essential drugs

*69. SHRI RAJNI RANJAN SAHU: SHRI M. KADHARSHA:

Will the Minister of INDUSTRY be pleased to state.

(a) whether it is a fact that drug companies made huge unintended profits by overcharging the consumer on certain essential drugs such as Rifampicin, Gentamycin, Ethambutol, Pyrazinamide, Oxyphenbutazone, etc.;

(b) what are the names of the drug companies in whose favour claim notices based on each drug/formulation were issued along with the date of issuance of each claim notice;

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(c) whether it is a fact that the ministry has not recovered any amount overcharged from the consumers on Rifampicin Ethambutol, Pyrazinamide and Oxyphenbutazone as yet though the amount due is more than 50 crores;

(d) whether it is a fact that on Gentamycin, the companies have floated invoices upto the notified price when the market price and the actual purchase price was Rs. 25/. per gram less than the notified price;

(e) whether his Minister investigated into such instances; and

(f) if so, what are the details of the investigation made?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) The amounts recoverable from companies under para 7 of DPCO, 1979, to the extent information is available, are given in the enclosed Statement. (See below). Notices were issued to all these companies during the period 1984—87.

(c) The amount recoverable on account of these drugs is about Rs. 1177.03 lakhs. No amount has so far been received as the parties have disputed the amount.

(d) No such instance has come to the notice of the Government.

(e) and (f) Do not arise.

Statement

Details of Tentative amounts assessed and recoverable under para 7 (2) of DPCO, 1979

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